



IN THE HIGH COURT OF MADHYA PRADESH
AT JABALPUR

BEFORE

HON'BLE SHRI JUSTICE SANJEEV SACHDEVA,
CHIEF JUSTICE

&

HON'BLE SHRI JUSTICE VINAY SARAF
ON THE 16th OF DECEMBER, 2025

WRIT PETITION No. 42909 of 2025

SMT. PREETRANI SINGH

Versus

NATIONAL HIGHWAY AUTHORITY OF INDIA AND OTHERS

Appearance:

Shri Jitendra Kumar Jain - Advocate for the petitioner.

Shri Vivek Sharma - Deputy Advocate General for respondents.

ORDER

Per. Hon'ble Shri Justice Sanjeev Sachdeva, Chief Justice

Learned counsel appearing for the respondents raises a preliminary objection with regard to maintainability of the writ petition. He submits that since petitioner is impugning an order rejecting an application under Section 34 of Arbitration and Conciliation Act, 1996, remedy would have been by way of an appeal under the said Act.

2. Faced with the objection, learned counsel for the petitioner seeks leave to withdraw the petition reserving the right of the petitioner to approach the jurisdictional appellate Court.

3. Petition is accordingly **dismissed** as withdrawn. Liberty as prayed for.

(SANJEEV SACHDEVA)
CHIEF JUSTICE

(VINAY SARAF)
JUDGE

